

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 1037 of 1997.
(Unlisted)

Present : HON'BLE DR. B.C. SHARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

S/Sri

1. S.K. Dey,
2. C.D. Bhattacharya.

... Applicants.

Ves.

1. Union of India,
through the General Manager,
E. Rly, Calcutta-1.
2. Chief Personnel Officer,
E. Rly, Calcutta.

... Respondents.

For applicants : Ms. B. Mondal, Counsel.

For respondents : Mr. P.K. Arora, Counsel.

Heard on : 9.9.97.

Ordered on : 9.9.97.

O R D E R

B.C.Sarma, AM.

1. This matter has been moved as an unlisted one in view of urgency. However, Mr. Arora, 1d. Counsel, appears for the respondents.
2. Miss Mondal submits that the applicants had earlier got promotion to the scale of Rs. 2,000-3200/- from the post of Chargeman Gr 'A' to the post of Loco Running Supervisor. She has invited our attention to the Annexure-2 (at page 9) to the application, which we have perused. We, however, note that by that Order dated 22nd Dec'92 both the applicants were promoted from the post of Chargeman-A to


Contd... P/2.

the post of PTI (D) (Power Traction Inspector) one was posted at Howrah and the other at Burdwan. However, Mr. Arora, 1d. Counsel for the respondents also produced before us an Office Order dated 27 September, 1992, which shows that 4 persons including the instant applicants were found suitable for the post of 'LI' (Loco Inspector)/ FI (Fuel Inspector)/ PCNL (Power Controller) - which posts are all clubbed together/better known as 'Loco Running Supervisor'. That panel made in the Order is only provisional and it was subjected to the disposal of the Rule in Civil Misc. Petition No. 1401/1404 of 1979 and Writ Petition (Civil) No. 1041/1044 of 1979. However, after hearing the submission of the 1d. Counsel for both the sides, we are of the view that an appropriate order to be passed in this case will be to give a suitable direction on the respondents in the matter.

3. In view of the above, the application is disposed of at the stage of admission hearing itself with the direction that the respondents shall treat the instant petition as a fresh representation and shall dispose it of within a period of 2 (two) months from the date of communication of this order by passing a speaking order. We further order that such order shall be conveyed to the applicants within a period of one(1) month thereafter. Until this is so done, status quo as on today shall be maintained in the matter. No order is passed as regards costs.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)